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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, AT CHENNAI**

Original Application No. 50 of 2024 (SZ)

WITH

Original Application No. 144 of 2025 (SZ)

Tribunal on this own motion – SUO MOTU  
based on the News Item in the Hindu  
Newspaper, Chennai Edition Dt;04.02.2024  
"Raising High Stink;T.N's Bulk Waste  
Disposal Issues.

with

Tribunal on its own motion SUO  
MOTU based on the news item  
published in 'The Times of India',  
dated 19.07.2025, titled "Dirty loos,  
Garbage mountains pull down Rank;  
GCC blames people for poor feedback"

.....Applicant

Versus

The Commissioner,  
Greater Chennai Corpoartion,  
Ripon Buildings,  
Chennai-600003.

.....Respondent

**ADDITIONAL STATUS REPORT FILED BY THE GREATER**  
**CHENNAI CORPORATION. - 3<sup>RD</sup> RESPONDENT**

I, Dr.G.S.Sameeran, I.A.S, S/o.Th.T.K.Suresh kumar, Hindu, aged  
about 40 years, serving as the Commissioner, Greater Chennai  
Corporation, having office at Ripon Buildings, Chennai – 600 003, do  
hereby solemnly and sincerely affirm as follows: -

  
COMMISSIONER  
GREATER CHENNAI CORPORATION

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1. I am the Respondent herein and as such I am well acquainted with the facts of the above case as per available records.
2. The Hon'ble National Green Tribunal, Southern Zone, Chennai, in its order dated 19.06.2026 in O.A. No.50 of 2024 (SZ) and O.A. No.144 of 2025 (SZ), has directed the Government of Tamil Nadu to convene a meeting with the Tamil Nadu Pollution Control Board (TNPCB) and the Greater Chennai Corporation (GCC) to deliberate on various issues relating to solid waste management in Chennai, including the status of legacy waste at Perungudi, Kodungaiyur and Pallikaranai, the revised methodology adopted by GCC, identification and registration of Bulk Waste Generators (BWGs), enforcement measures, responsibilities of concessionaires, progress of bio-mining activities, and source segregation initiatives.
3. It is respectfully submitted that the adherence to Solid Waste Management Rules 2026 enacted with effect from 01.07.2026 and which are also being monitored for all States by the Hon'ble Supreme Court and Government of India, along with Hon'ble NGT, is a top most priority of the state and its local bodies. In this regard detailed meeting have been held since April 2026 and especially in the last two months on 29.05.2026 and 12.06.2026 further it is submitted that in pursuant to the direction of the Hon'ble Tribunal, a detailed meeting was convened by the Additional Chief Secretary to Government, MAWS Department, on 03.07.2026 with the officials of TNPCB, all Engineers and Conservancy officials of Greater Chennai Corporation and the concessionaires concerned to review the issues relating to legacy

  
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waste management, bulk waste generators, source segregation, bio-mining activities and enforcement measures. A copy of the Minutes of the Meeting is enclosed herewith as Annexure-\_\_ and forms part of this Affidavit.

4. I respectfully state that the implementation of scientific processing facilities, management of fresh municipal solid waste and compliance by Bulk Waste Generators under the Solid Waste Management Rules, 2026 and the actions taken on the queries raised by the Hon'ble Tribunal, are summarized for the kind information of the Hon'ble Tribunal as follows :

## **5. REMOVAL OF LEGACY WASTE**

### **A. Kodungaiyur Dump Yard**

Kodungaiyur Dump Yard has been taken up for scientific remediation under the Swachh Bharat Mission (SBM) through Bio-mining. The project has been divided into six packages and awarded to three contractors.

#### **Present Status:**

|                                      |   |              |
|--------------------------------------|---|--------------|
| Total legacy waste identified        | : | 66,52,506 MT |
| Legacy waste processed so far        | : | 39,81,418 MT |
| Bio-fraction scientifically disposed | : | 23,62,931 MT |
| Land reclaimed                       | : | 16 Acres     |

After reclamation, 3 acres have already been converted into green space by planting native tree species with drip irrigation facilities.

  
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The total project cost is approximately Rs.650 Crores, funded under Swachh Bharat Mission.

The Bio-mining project is scheduled to be completed by May 2027, after which nearly 225 acres of land will be reclaimed.

**Proposal for Balance Legacy Waste:**

During the period from March 2022 to December 2025, an additional 12.14 lakh MT of legacy waste was accumulated. Accordingly, a proposal was approved by the Government of India under the Swachh Bharat Mission for the scientific remediation of the accumulated legacy waste for an amount of Rs.158.93 crore.

**Scientific Management of Fresh Waste at Kodungaiyur:**

Presently, approximately 3,000 MT of municipal solid waste per day generated from Zones 1 to 8 is received at Kodungaiyur.

In order to ensure long-term scientific disposal of municipal solid waste, the Greater Chennai Corporation has in tune with SWM Rules 2026 issued the Letter of Acceptance (LoA) for establishing an Integrated Waste Processing Facility (IWPF) consisting of the following facilities:

Waste-to-Energy Plant (Phase-I) : 1,400 MT/day producing 21 MW

Waste-to-Energy Plant (Phase-II) : 700 MT/day producing 10 MW

Bio-Gas Plant : 300 MT/day

Compost Plant : 800 MT/day

The estimated annual operational expenditure is approximately Rs.138 Crores.

  
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Preliminary test piling works have commenced at the project site.

The project implementation period is 2 years, after which the plant is expected to commence operations from Mar 2028.

The Integrated Waste Processing Facility will ensure that only inert materials are finally landfilled while recoverable resources and energy are scientifically utilized in accordance with the Solid Waste Management Rules, 2026.

## **6. Perungudi Dump Yard:**

### **Phase-I Bio-mining:**

Under Phase-I, approximately 29.28 lakh cubic metres of legacy waste were scientifically bio-mined and nearly 94 acres of land have been reclaimed.

### **Phase-II Bio-mining:**

The Greater Chennai Corporation has initiated Phase-II Bio-mining involving 5.50 lakh MT of legacy waste.

The Letter of Acceptance has already been issued.

Mobilisation of machinery and site establishment activities are presently under progress. This is being closely monitored by the Greater Chennai Corporation.

The work is expected to be completed by March 2027.

### **Phase-III Bio-mining:**

During the Period from 2021 to June 25, an additional 16.50 lakhs waste accumulated .

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Accordingly, a proposal was approved by the Government of India under the Swachh Bharat Mission for the scientific remediation of the accumulated legacy waste for an amount of Rs.158.93 crore.

**Scientific Processing of Fresh Waste at Perungudi:**

Approximately 3,000 MT/day of municipal solid waste generated from Zones 9 to 15 is presently received at Perungudi.

To ensure scientific processing of the incoming waste, in accordance with SWM Rules 2026 the following projects have been initiated.

**(i) Chennai-Tambaram-Avadi Cluster Waste-to-Energy Project:**

A regional Waste-to-Energy facility has been proposed at Keerapakkam, Tambaram.

Approximately 1,940 MT/day of Chennai municipal solid waste from the Chennai-Tambaram-Avadi Cluster will be scientifically processed at this facility.

The National Level Tender has already been floated and the due date for submission of bids is 31.07.2026.

**(ii) Mega Windrow Compost Plant:**

A 1,000 MT/day Mega Windrow Compost Plant has been proposed at Perungudi.

Tender has been floated and the bid submission date is 31.07.2026.

**(iii) Windrow Compost Plant:**

  
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A 100 MT/day Windrow Compost Plant is under construction.  
The facility is expected to commence operation from August 2026.

(iv) Bio-CNG Plant:

A 100 MT/day Bio-CNG Plant at Sholinganallur was commissioned on 23.06.2026.

At present, cow dung is being fed into the digesters during the initial incubation period of approximately 45 days to establish anaerobic digestion.

Thereafter, segregated food waste and wet waste will be processed for generation of Bio-CNG.

**7. Pallikaranai Land:**

At Pallikaranai, 40,853 cubic metres of legacy waste have been scientifically bio-mined.

Consequently, nearly 5 acres of land have been reclaimed.

The reclaimed land is presently being utilised for other infrastructure facilities, namely:

- Cow Shed
- Animal Birth Control (ABC) Centre
- Mega Bailing Centre

Mega Bailing Centre facilities will further strengthen integrated solid waste management operations within Greater Chennai Corporation.

## 8. BULK WASTE GENERATORS (BWGs):

As mandated under the Solid Waste Management Rules, 2026, Bulk Waste Generators are responsible for scientific management of waste generated within their premises. The Rules require BWGs to:

- Segregate waste at source.
- Compost or bio-methanize wet waste within their premises.
- Channel dry recyclable waste through authorised recyclers.
- Hand over sanitary waste, Special Care Waste and residual rejects to Greater Chennai Corporation for scientific disposal.

## 9. Collection Arrangement:

Initially, the Greater Chennai Corporation engaged 14 authorized service providers for collection of segregated waste from Bulk Waste Generators.

However, based on repeated representations received from elected representatives and public feedback, it was decided that collection of BWG waste shall be carried out through the existing concessionaires operating in the respective zones.

Accordingly, BWG waste in concessionaire-operated zones is collected through the respective concessionaires.

In GCC-operated areas comprising Zones 4, 7 and 8 (12 divisions), waste is collected directly by Greater Chennai Corporation vehicles.

This arrangement has improved accountability and operational efficiency.

**10. Online Registration:**

In accordance with the SWM Rules, 2026, all Bulk Waste Generators (BWGs) are required to register and comply with the prescribed waste management norms.

To facilitate compliance, GCC has launched an online registration portal on its official website. The following initiatives have been undertaken to enhance awareness and improve enrolment:

BWG registration notifications were published twice in newspapers.

Information, Education and Communication (IEC) activities are being carried out across the city.

Letters have been issued to all identified BWGs requesting registration through the online portal.

Out of 3184 identified Bulk Waste Generators, 1652 BWGs have registered on the GCC online portal so far. Continuous efforts are being undertaken to achieve complete registration and compliance. Infact, at all India level, the BWG registration in Chennai in particular is one of the highest so far, as also brought out in the recent reviews of Government of India.

**11. Present Status:**

Total identified BWGs : 3,184

Registered BWGs : 2,602

Continuous field verification is being undertaken to ensure registration of the remaining Bulk Waste Generators. The

Government of India has given time – frames for completion of this registration and the local body will ensure its adherence.

## **12. PRESENT STATUS OF WASTE MANAGEMENT:**

Chennai generates approximately 6,500 metric tonnes (MT) of municipal solid waste per day. Out of which, around 750 MT/day is currently processed through existing infrastructure such as:

- *Micro composting centres*
- *Bio-CNG plants*
- *Material recovery facilities*
- *Decentralised compost yards.*
- *Plastic Bailing centre, Incinerator Plant*

The remaining 5,750 MT/day is transported to two dump yards, located at Kodungaiyur and Perungudi, which are in advanced stages of saturation and require urgent remediation and scientific management.

### **Implementation of Solid Waste Management Rules, 2026 in Greater Chennai Corporation:**

## **13. Four-Stream Waste Segregation at Source:**

As mandated under the SWM Rules, 2026, municipal solid waste is being segregated into the following four categories at source:

- Wet Waste – Green Bin
- Dry Waste – Blue Bin
- Sanitary Waste – Red Bin
- Special Care Waste – Black Bin

Greater Chennai Corporation has already implemented a three-bin system (Green, Blue and Black) across the city. To comply with the revised provisions of the SWM Rules, 2026, Red bins are being introduced for the separate collection of Sanitary Waste.

Implementation is presently under progress in the three GCC-maintained zones. Further, instructions have been issued to the private concessionaires operating in the remaining eleven zones to provide and deploy four-colour bins within one month, thereby ensuring uniform implementation across the city.

#### **14. Wet Waste Management**

Greater Chennai Corporation has established multiple processing facilities to scientifically process biodegradable and organic waste generated within the city.

#### **15. Bio-CNG Plants:**

There are 2 Bio-CNG plants, each having a processing capacity of 140 MT per day, presently under operation for processing food waste and other biodegradable wet waste. Chennai is one of the few Indian cities with successfully operating Bio-CNG modal.

A third Bio-CNG plant with a processing capacity of 100 MT per day has been commissioned. Feeding of cow dung commenced on 23.06.2026 to initiate the anaerobic digestion process.

After an incubation period of approximately 45 days, food waste and segregated wet waste will be fed into the plant for generation of

biogas. Two more Bio-CNG plants are in the pipeline and are being followed for implementation.

**(i) Windrow Compost Plants:**

A 100 MT per day Windrow Compost Plant at Manali is currently operational.

**(ii) Micro Composting Centres (MCCs):**

The Greater Chennai Corporation is presently operating 5 Micro Composting Centres (MCCs) with a combined processing capacity of 41.15 MT per day.

**(iii) Garden Waste Processing Plant:**

Two Garden and Tender Coconut processing centers, each with a capacity of 80 MT per day, are operational at Kodungaiyur and Perungudi.

**16. Dry Waste Management:**

Greater Chennai Corporation has initiated long-term infrastructure development for scientific processing of non-biodegradable waste.

**17. Plastic Baling Centre:**

In the Greater Chennai Corporation area, 20 MT capacity plastic baling centers are operational, one at Madhavaram and the other at Pallikaranai. The baled plastic is sent to Dalmia Cement for alternate fuels.

In addition to that, two mega plastic baling facilities, each with a 50 MT capacity, are under construction: one at Madhavaram and the other one at Pallikaranai.

#### **18. Recyclable Waste Management:**

At present, recyclable materials recovered from dry waste are being segregated and sold by conservancy workers to authorized recyclers, thereby facilitating resource recovery and reducing the quantity of waste destined for disposal.

The above initiatives will significantly strengthen the implementation of the Solid Waste Management Rules, 2026 and promote scientific processing, resource recovery and sustainable waste management practices within the Greater Chennai Corporation limits.

#### **19. Sanitary Waste Management:**

It is submitted that earlier, sanitary waste collected from households was being processed at the 50 MT/day Incinerator Plant at Kodungaiyur.

Due to technical issues, the incinerator plant has remained non-operational for the past four months.

Necessary rectification works have been completed and the plant is scheduled to recommence operations from 1 July 2026 onwards.

Subsequently, sanitary waste shall be collected separately through the door-to-door collection system across all zones and transported

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to the Kodungaiyur incinerator plant for safe and scientific disposal.

## **20. Collection and Scientific Disposal of Special Care Waste:**

It is submitted that GCC has engaged M/s. Resustainability IWM Solutions Pvt. Ltd., as a third-party agency to undertake collection, transportation and disposal activities across all zones to facilitate the safe handling and scientific disposal of Special Care Waste. The special care waste collection centre has been identified across all 15 zones of Corporation of Chennai.

All such waste shall be scientifically disposed of at the Hazardous waste secured landfill facility at Gummidipoondi, which is an authorized facility approved by The TamilNadu Pollution Control Board.

The dedicated collection mechanism ensures that these waste streams are managed separately, preventing their mixing with regular municipal solid waste and ensuring environmentally sound disposal practices. So far, approximately 1923 MT of Special Care Waste have been collected and scientifically disposed of across GCC areas.

I respectfully submit that the Greater Chennai Corporation has undertaken extensive measures for scientific remediation of legacy waste, establishment of integrated waste processing infrastructure, implementation of source segregation, strengthening of processing facilities and ensuring compliance by Bulk Waste Generators in accordance with the Solid Waste Management Rules, 2026. The Corporation is committed to completing the ongoing bio-mining projects,

  
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commissioning additional waste processing facilities and achieving full compliance with the statutory requirements within the stipulated timelines.

In view of the above submissions, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to accept the present additional status report on record and pass appropriate orders as this Hon'ble Tribunal may deem fit and thus render justice.



COUNSEL FOR 3<sup>RD</sup> RESPONDENT

  
COMMISSIONER  
GREATER CHENNAI CORPORATION

Solemnly affirmed at Chennai  
on this day of 13<sup>TH</sup> July 2026 and  
signed his name in my  
presence.

{ Before me,  
{  
{ Advocate:Chennai.

  
E.NO.340/96

**Municipal Administration &  
Water Supply Department**

**MINUTES OF THE MEETING**

Sub: Review Meeting on the implementation of Solid Waste Management measures in compliance with the directions of the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai in O.A. No.50 of 2024 (SZ) and O.A. No.144 of 2025 (SZ) – Regarding.

\*\*\*\*\*

**Date :** 03.07.2026, **Time:** 11.00 AM

**Venue:** Conference Hall, Secretariat, Chennai

**Chairperson:**

Additional Chief Secretary to Government (MAWS).

**Participants:**

- 1.Th.Anurag Mishra, I.F.S., Tamil Nadu Pollution Control Board (TNPCB) (Through online)
2. Commissioner, Greater Chennai Corporation (GCC)
3. Joint Commissioner (Health), GCC
4. Chief Engineer (SWM)
5. Superintendent Engineer (SWM)
6. Zonal Officers, Zone – 1 to 15 of GCC (Through online)
7. Representatives of M/s Ramky Enviro Engineers Ltd.
8. Representatives of M/s Sumeet Facilities Ltd. – Urbaser Consortium
9. Senior Officers of MAWS Department
10. Other officials of SWM Department / GCC.

**Agenda**

To review the Solid Waste Management status, including the issues highlighted including Solid Waste Management Rules 2026 and the issues raised by the Hon'ble National Green Tribunal in O.A. No.50 of 2024 (SZ) and O.A. No.144 of 2025 (SZ), particularly relating to:

- Legacy waste lying at Perungudi, Kodungaiyur and Pallikaranai.
- Revised methodology adopted by GCC for Solid Waste Management.
- Identification and assessment of Bulk Waste Generators (BWGs).
- Enforcement measures proposed for Perungudi and Kodungaiyur dump yards.
- Registration of BWGs through GCC online portal.
- Responsibilities and accountability of concessionaires engaged in waste collection and transportation.
- Status of biomining operations and timeline for completion.
- Source segregation and decentralized waste management measures.

## Discussions and Decisions

### 1. Legacy Waste Management at Perungudi and Kodungaiyur

- The Commissioner, GCC informed that biomining activities are being carried out at Perungudi and Kodungaiyur dump yards in a phased manner.
- At Kodungaiyur, biomining activities are under progress under six packages under SBM 2.0.
- At Perungudi, substantial quantities 29,28,398 (Cu.m) of legacy waste have already been processed and 94 acres of land has been reclaimed.
- At Perungudi, in the second phase 5.50 lakh MT of legacy waste has to be biominined under SBM 2.0 for which LOA was issued and trial run work is under progress. The probable date of completion will be March 2027.

#### KDG Progress Report as on 02.07.2026

| PKG          | Name of the Contractor           | Volume of Legacy waste to be processed in MT | Volume of Legacy waste processed in MT as on 07.07.2026 | % of completion | Completion Date |
|--------------|----------------------------------|----------------------------------------------|---------------------------------------------------------|-----------------|-----------------|
| Package I    | Zigma Global Environ Solutions   | 21,20,090.76                                 | 13,90,385.78                                            | 65.58%          | May 2027        |
| Package II   | Ramky Infrastructure Limited     | 4,14,213.08                                  | 3,21,132.23                                             | 77.53%          | March 2027      |
| Package III  | Ascent E digit Solution Pvt. Ltd | 11,35,376.55                                 | 7,51,493.98                                             | 66.19%          | March 2027      |
| Package IV   | Zigma Global Environ Solutions   | 4,41,202.95                                  | 4,13,623.21                                             | 93.75%          | December 2026   |
| Package V    | Ramky Infrastructure Limited     | 18,35,204.18                                 | 5,50,588.54                                             | 30.00%          | May 2027        |
| Package VI   | Zigma Global Environ Solutions   | 7,06,418.15                                  | 6,67,865.56                                             | 94.54%          | December 2026   |
| <b>TOTAL</b> |                                  | <b>66,52,506</b>                             | <b>40,95,089</b>                                        | <b>61.56%</b>   |                 |

The Chairperson emphasized that the remaining quantity of legacy waste should be quantified package-wise and milestone-based completion schedules shall be prepared.

#### Decision:

GCC should submit a detailed action plan indicating package-wise balance quantity of legacy waste, monthly processing targets and expected date of completion. The TNPCB guidelines should be monitored for close adherence.

## 2. Pallikaranai Wetland and Waste Management Measures

The issue of historical waste accumulation and environmental protection of the Pallikaranai marshland was discussed.

The Commissioner informed that measures have been taken to prevent dumping of municipal solid waste in environmentally sensitive areas and continuous monitoring is being undertaken.

### Decision:

Periodic inspections shall be conducted and violations shall be dealt with strictly.

## 3. Revised Methodology Adopted by GCC

The Joint Commissioner (Health) explained the revised methodology adopted by GCC for strengthening SWM operations,

Following the reclamation of land through biomining activities at the Perungudi and Kodungaiyur dump sites, the Greater Chennai Corporation (GCC) has adopted a sustainable post-reclamation land utilization strategy focused on strengthening waste processing infrastructure and eliminating the possibility of future legacy waste accumulation. At Perungudi Dump Yard, 94 acres of land have been reclaimed, of which the construction of a 100 TPD windrow compost plant is under progress. Further, a tender has been floated for the establishment of a 1,000 TPD windrow composting facility, with the bid due for opening on 03.08.2026. These facilities will significantly enhance the processing of biodegradable waste generated in the southern regions of the city.

At Kodungaiyur Dump Yard, 18 acres of land have been reclaimed so far, of which **3 acres have been developed under green cover, with 850 native tree saplings planted and being maintained successfully.** In addition, upon reclamation of 40 acres of land, the area has been handed over for the development of an Integrated Waste-to-Energy (WtE) Plant, which is proposed to be commissioned by March 2028. The facility will scientifically process municipal solid waste and reduce dependency on landfilling in the northern region of the city. This is

also in accordance with the Solid Waste Management Rules 2026, which are also monitored by Hon'ble Supreme Court of India.

Further, GCC has planned a 44 MW Waste-to-Energy Plant at Keerapakkam, Tambaram, to cater to the fresh municipal solid waste generated from Zones 9 to 15, amounting to approximately 1,940 TPD. A tender for the project has already been floated and is due for opening on 03.08.2026. Upon commissioning of the facility, the entire quantity of fresh waste generated from these zones will be diverted to the Keerapakkam WtE plant for scientific processing and energy recovery. The combined implementation of composting facilities, green belt development, and waste-to-energy projects at reclaimed sites demonstrates GCC's commitment to sustainable solid waste management and circular economy principles, ensuring that legacy waste generation is effectively prevented in the future.

The Chairperson appreciated the initiatives and directed GCC to document the revised methodology comprehensively.

**Decision:**

GCC shall furnish a detailed note on the revised SWM methodology adopted and its outcomes.

**4. Assessment and Registration of Bulk Waste Generators**

The status of identification and registration of Bulk Waste Generators (BWGs) through the GCC online portal as also highlighted in SWM Rules 2026, was reviewed. The Joint Commissioner (Health) explained that,

As part of the implementation of the Solid Waste Management Rules, GCC has undertaken an extensive drive to identify and register Bulk Waste Generators (BWGs) within its jurisdiction. So far, 3,184 BWGs have been identified, and 2,602 BWGs have successfully registered through the GCC online portal, achieving a registration coverage of over 81%. To ensure effective compliance and continuous monitoring, GCC has designated Monitoring Officers to oversee major BWGs and verify adherence to the provisions of the SWM Rules.

In accordance with the SWM Rules, BWGs are mandated to segregate waste at source and ensure scientific processing and disposal of

waste generated within their premises. To strengthen enforcement, GCC has initiated penal action against non-compliant establishments, and a fine of ₹5,000 is being imposed on BWGs found violating the prescribed provisions of the SWM Rules. Further, to create awareness and sensitize the public and stakeholders regarding their responsibilities. These initiatives are expected to improve compliance levels and promote sustainable waste management practices across the city.

**Decision:**

All Zonal Officers shall complete identification of BWGs within their respective jurisdictions.

Registration through the GCC portal shall be expedited. The process should be completed within 15 days and it should be published in daily news paper.

**5. Enforcement Measures**

The Chairperson noted the observations of the Hon'ble NGT regarding the need for effective enforcement.

The Commissioner informed that enforcement measures are being strengthened through:

- Surprise inspections.
- Penalty provisions.
- Special enforcement drives against illegal dumping.
- Monitoring of bulk waste generators.

**Decision:**

GCC shall intensify enforcement activities and ensure strict action against violations of SWM Rules, 2016 and SWM Rules, 2026.

A monthly enforcement report shall be maintained and submitted to MAWS Department.

**6. Responsibilities of Concessionaires**

Representatives of M/s Ramky Enviro Engineers Ltd. and M/s Sumeet Facilities Ltd.-Urbaser Consortium explained their respective responsibilities in collection, transportation and management of municipal solid waste in the allotted zones.

The Chairperson stressed that accountability for end-to-end waste management should be clearly defined.

**Decision:**

GCC shall prepare a zone-wise responsibility matrix indicating the scope of work of each concessionaire.

Service level standards and performance indicators shall be monitored regularly.

Concessionaires shall ensure strict compliance with source segregation and transportation protocols. The payments to the Concessionaires are also linked with the Source Segregation and transportation protocols and this is to be strictly enforced.

**7. Biomining Timeline and Completion Schedule**

The Hon'ble NGT has specifically directed GCC to indicate the period required for completion of biomining operations.

The Commissioner informed that work is progressing and timelines are being reviewed based on field conditions and machinery deployment.

**Decision:**

GCC shall submit a detailed package-wise completion schedule for Perungudi and Kodungaiyur biomining projects.

The schedule shall include quantity processed, balance quantity, monthly capacity and target completion date.

Any bottlenecks requiring Government intervention shall be reported immediately.

**8. Source Segregation and Decentralized Waste Processing**

The measures taken for strengthening source segregation were reviewed.

The Commissioner informed that awareness campaigns, door-to-door monitoring, enforcement actions and decentralized processing initiatives are being implemented.

The Chairperson observed that long-term sustainability of SWM depends upon effective segregation at source as per new swm rules 2026, Four stream of waste should be collected at source and continuous efforts are required to create awareness. The sanitation awareness song should be played to create awareness.

**Decision:**

GCC shall intensify IEC and public awareness activities.

Special focus shall be given to bulk waste generators, commercial establishments and apartment complexes.

All zones shall achieve improved levels of segregation as per new swm rules 2026.

Decentralized composting and waste processing facilities shall be strengthened.

**9. Directions of the Chairperson**

The Additional Chief Secretary directed that:

1. GCC shall follow up to ensure comprehensive compliance report including Pollution Control Board compliances, covering all observations of the Hon'ble Supreme Court with respect of SWM Rules 2026 and the Hon'ble NGT.
2. The report shall clearly indicate:
  - Status of legacy waste at Perungudi and Kodungaiyur.
  - Timeline for completion of biomining.
  - Registration status of BWGs.
  - Enforcement measures taken.
  - Responsibilities of concessionaires.
  - Source segregation achievements.
3. All Zonal Officers shall personally monitor implementation and ensure timely compliance with NGT directions.

  
 06/07/26  
 JCS  
**Joint Commissioner (Health)**

  
 6/7/26  
**Commissioner (GCC)**

  
 6/7/26  
**Additional Chief Secretary**  
**MAWS Department**

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, AT CHENNAI**

**Original Application No.50 of 2024(SZ)**

**With**

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**ADDITIONAL STATUS REPORT  
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CHENNAI CORPORATION.**

**TH.N.R.RAMESH KANNA,  
COUNSEL FOR RESPONDENTS**